

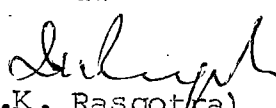

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/TA/RA/CCP No. 141/90 19

Kishan Lal Shri B.B. Srivastav
APPLICANT(S) COUNSEL

VERSUS

Delhi Admn UOI
RESPONDENT(S) COUNSEL

Date	Office Report	Orders
		<p>30.1.1990.</p> <p style="text-align: center;">Applicant through Shri B.B. Srivastava, counsel.</p> <p style="text-align: center;">Heard the learned counsel for the applicant. BY virtue of the provisions contained in Section 2 (c) of the Administrative Tribunals Act, 1985, this Tribunal has no jurisdiction to deal with this application.</p> <p style="text-align: center;">The counsel for the applicant wants to withdraw this application. The same is accordingly, dismissed as withdrawn.</p> <div style="display: flex; justify-content: space-between;"> <div style="text-align: center;">  (I.K. Rasgotra) Member (A) </div> <div style="text-align: center;">  3.1.90 (T.S. Oberoi) Member (J) </div> </div>